Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V Meeting held on 08.12.2011

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The Meeting No. 36/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 08.12.2011 in Room No.11 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1	Sh. R.A. Lal, Director	R.O, TC, Noida.
2	Sh. Nandlal, Sr. D.O	DIPP
3	Sh. K.C.Meena, Dy. DGFT	DGFT
4	Sh. Kuldeep Singh, Asstt. Director	DC(MSME)
5	Sh. J.D. Giri, Dy. Chairman Nominee	AEPC
6	Sh. Ram Kumar, FTDO	DGFT

The agenda for Meeting No. 36/AM12 dated 08.12.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 36/84-ALC3/2011 MEETING DATE : 08.12.2011

Case	e No.:4/36/84-ALC3/2011	Party Name:SADHANA FASHIONS	Meet No/Date:36/84-ALC3/2011 08.12.2011	Status: Approved
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HQ File :01/84/050/00251/AM12/	RLA File :33/24/040/00004/AM11/	Lic.No/Date:3310016084	
		04.08.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S		Export Product		Export Qty.	Import	t Item		Qty. allowed
N	lo.							
1		Ladies	S-XL	10,00,000	Shoe	Outsole	TRP	10,00,000
		Ballerina		Pair	with F	abric.		Pair

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/36/84-ALC3/2011		Status: Rejected
HQ File :01/84/050/00249/AM12/	Lic.No/Date:0410128751 30.09.2011	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that on the export side, neither specific denier of fabric has been mentioned nor composition of export has been mentioned. Further, solid content of V.P. Latex and technical literature of Bonding agent have also been not given. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:1/36/84-ALC3/2011 Party Name:INDO RAMA SYNTHETICS Meet No/Date:36/84-ALC3/2011 Status:

	(INDIA) LTD	08.12.2011	Approved
HQ File :01/84/050/00248/AM12/		Lic.No/Date:5010000992 05.10.2011	

Decision: The Committee considered the case as per agenda and after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow as SION at Sr.No.A-1790 and ratify the advance authorisation issued in this case as detailed below:-

	S.	Export Product	Export Qty.	Import Item	Qty. allowed
	No.	_			-
	1	Polyester	20,00,000	(i) PTA Purified Terepthalic	(i) 18,40,000 Kg.
		Partially	Kg.	Acid.	
		Oriented Yarn		(ii) MEG Mono Ethylene	(ii) 7,40,000 Kg.
		POY.		Glycol.	
$ _3 $				(iii) Ti02 Titanium Di Oxide.	(iii) 6,000 Kg.
				(iv) Sb203 Antimony Tri	(iv) 1,220 Kg.
				Oxide	(v) 20,000 Kg.
				(v) Spin Finish Oil.	(vi) 20,00,000 Kg.
				(vi) Coal.	(vii) 10,000 Kg.
				(vii) HTO Heat Transfer	(viii) 18,000 Kg.
				Oil.	(ix) 8,000 Kg.
				(viii) TEG Tri Ethylene	(x) 12,800 Kg.
				Glycol.	(xi) 12,000 Kg.
				(ix) DEG Di Ethylene	(xii) 88,000 Kg.
				Glycol.	
				(x) HDPE, PP Granules.	
				(xi) PET Chips.	
				(xii) Kraft Paper.	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/36/84-ALC3/2011	Meet No/Date:36/84-ALC3/2011 08.12.2011	Status: Approved
HQ File :01/84/050/00250/AM12/	Lic.No/Date:0510307395 04.11.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

prosent	in the meeting accided to ra	thy the rearest	c riddiorization issued in	ting case as actain
S.	Export Product	Export Qty.	Import Item	Qty. allowed
No.				
1	Ladies Top made out of	7525 Nos.	70% Cotton, 30% Silk	8428 Sq. Mtrs.
	70% Cotton, 30% Silk		Dyed Fabric,	
	Dyed Fabric, GSM-51		Width-138 CM,GSM-	
	(+/- 10%). Style		51 (+/- 10%).	
	No.PO#.1221.04.53753.			

The GSM should match in both import and export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:5/36/84-ALC3/2011	Meet No/Date:36/84-ALC3/2011 08.12.2011	Status: Approved
H	HQ File :01/84/050/00252/AM12/	Lic.No/Date:0510307815 15.11.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities

		present	in the meeting decided to ratif	y the Adva	nce Authorization issued	in this case as d	letailed below:-
		S. No.	Export Product	Export	Import Item	Qty. allowed	
	5	No.		Qty.			
		1	Ladies Top made out of	2974	70% Cotton, 30% Silk	7300.910 Sq.	
			70% Cotton, 30% Silk	Nos.	Bleached Woven	Mtrs.	
			Bleached Woven Fabric,		Fabric, GSM-38 (+/-		
			GSM-38 (+/- 10%). Style		10%).		
			No.4013073, 4013073L,				
			4013073P.				

The GSM should match in both import and export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/36/84-ALC3/2011		Meet No/Date:36/84-ALC3/2011 08.12.2011	Status: Approved
HQ File :01/84/050/00253/AM12/	RLA File :05/24/040/00277/AM12/	Lic.No/Date:0510308220 17.11.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export	Import Item	Qty.
No.		Qty.		allowed
1	Ladies Top made of 100%	65800	100% Polyester Dyed	71722 Sq.
	Polyester Dyed Fabric GSM-	Nos.	Fabric GSM-70 (+/-	Mtrs.
	70 (+/- 10%). Style		10%).	
	No.V5941M-3.		,	

2	Ladies Top made of 100%	13300	100% Cotton Printed	21812 Sq.
	Cotton Printed Fabric GSM-71	Nos.	Fabric GSM-7	Mtrs.
	(+/- 10%). Style No.3016.			
3	Girls Romper made of 100%	1550	100% Cotton Yarn Dyed	2356 Sq.
	Cotton Yarn Dyed Fabric	Nos.	Fabric GSM-105 (+/-	Mtrs.
	GSM-105 (+/- 10%).		10%).	
	Style No.CX8 7106260.		,	
4	Girls Dress made of 100%	5300	100% Cotton Denim	11024 Sq.
	Cotton Denim Fabric GSM-	Nos.	Fabric GSM-263 (+/-	Mtrs.
	263 (+/- 10%). Style No.CX8		10%).	
	7106285.		,	
5	Girls Dress with Bloomer &	5400	(i) 100% Cotton Denim	(i) 3726
	Lining made of 100% Cotton	Nos.	Fabric GSM-263 (+/-	Sq. Mtrs.
	Denim Fabric GSM-263 (+/-		10%).	_
	10%) and 100% Cotton Yarn			(ii) 2268
	Dyed Fabric GSM-135 (+/-		(ii) 100% Cotton Yarn	Sq. Mtrs.
	10%).		Dyed Fabric GSM-135	
	Style No.CT8 7106290).		(+/- 10%).	
6	Girls Dress made of 100%	3150	100% Cotton Yarn Dyed	5292 Sq.
	Cotton Yarn Dyed Fabric	Nos.	Fabric GSM-135 (+/-	Mtrs.
	GSM-135 (+/- 10%). Style		10%).	
	No.CX8 7106383.			
7	Girls Dress with Bloomer &	5000	100% Cotton Yarn Dyed	5100 Sq.
	Lining made of 100% Cotton	Nos.	Fabric GSM-135 (+/-	Mtrs.
	Yarn Dyed Fabric GSM-135		10%).	
	(+/- 10%).Style No.CT8			
	7106291			
8	Girls Skirt made of 100%	3250	100% Cotton Yarn Dyed	3770 Sq.
	Cotton Yarn Dyed Fabric	Nos.	Fabric GSM-135 (+/-	Mtrs.
	GSM-135 (+/- 10%). Style		10%).	
	No.CX8 7106271.			

9	Girls Skirt made of 100%	1550	100% Cotton Yarn Dyed	852.500
	Cotton Yarn Dyed Fabric	Nos.	Fabric GSM-135 (+/-	Sq. Mtrs.
	GSM-135 (+/- 10%). Style		10%).	_
	No.CT8 7106272.			

The GSM should match in both import and export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Manual agenda cases

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Case No.306	M/s. Loyal Textiles Mills Ltd., Kovilpatti.			
NC 36/12 dt. 08.12.2011	F.No. 01/84/50/221/AM-11/DES-V			
Ratification of input output norms against Advance Authorisation No.3510035276				
dated 26.08.2011.				

Decision : The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 05.01.2012.

(8)

M/s. Indus Fila Limited, Bangalore.				
No. 01/84/50/166/AM-11/DES-V				
Ratification of input output norms against Advance Authorisation No.0710081619 dated 19.08.2011.				

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Qty.	Import Item	Qty. allowed
1		·		